

**In the National Company Law Tribunal, Jaipur**

**IA No. 06/JPR/2018**  
**CP No. 372(ND)/2018**

**UNDER SECTION 252 of IBC, 2016**

**In the matter of:**

**Mrs. Urmila Samota ..... Applicant/Petitioners**

**VS.**

**M/s. Lotus Consbuild Technocrate Pvt. Ltd. & Ors. ....Respondent**

**Order delivered on 30.08.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Naresh Kumar Sejvani, Adv.  
For Respondent(s) : Mr. Pawan Sharma, Adv.  
Mr. Arpita Yadav for R-2 & 3.

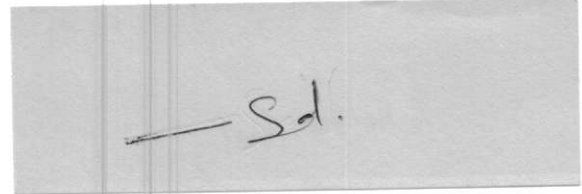
**ORDER**

A representation is made on behalf of the learned counsel for the petitioner for an adjournment. Pursuant to the copy of the application being served upon the respondent, learned counsel for the respondent is present and seek sometime to file reply to the application and also represents that the main company petition is



posted for hearing on 06.09.2018. In the application, let a reply be filed on or before said date of hearing. Post the application along with main company petition.

Post the matter on 06.09.2018.



**(R. Varadharajan)**  
**Member (Judicial)**